

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 17-04-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --

PETITION NUMBER : **Company Appeal(CA)/1457/2019**

NAME OF THE PETITIONER : **Clue Systems Solutions India Pvt Ltd**

NAME OF THE RESPONDENT(S) : **Roc, Coimbatore**

UNDER SECTION : **Sec 252 of CA, 2013**

ORDER

Ld. Counsel Mr. N. Mohan for the Appellant. Ld. Counsel Ms.Nandini Agarwal for the ROC.

In this case, the Applicant Counsel stated that they will not be in a position to file the financial statements and other compliances as required by the ROC.

In view of the above, the Application is dismissed for non-compliance with the directions of ROC for the purpose of restoration.

Company Appeal(CA)/1457/2019 is disposed off as dismissed.

-Sd-
RAVICHANDRAN RAMASAMY
Member (Technical)

phk

-Sd-
JYOTI KUMAR TRIPATHI
Member (Judicial)